

**(2024) 03 SEBI CK 0010**

**Securities Appellate Tribunal Mumbai**

**Case No:** Miscellaneous Application No. 88 Of 2024, Appeal No. 178 Of 2024

Hindustan Foods Ltd

APPELLANT

Vs

BSE Ltd. & Anr

RESPONDENT

**Date of Decision:** March 15, 2024

**Hon'ble Judges:** Meera Swarup, Technical Member

**Bench:** Single Bench

**Advocate:** Tanya Gupta, Manish Chhangani, Abhay Chauhan, Atul Kumar Agrawal, Mihir Mody, Harshvardhan Melanta, Yash Sutaria, K. Ashar

**Final Decision:** Allowed

**Judgement**

Meera Swarup, Technical Member

1. Four weeks time is allowed to Respondent no. 1 to file a reply. Four weeks thereafter for filing rejoinder. The miscellaneous application for exemption is allowed.
2. List on June 12, 2024.